

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.225 - IA(Co.Act)/17(AHM)2024 in CP(IB) 51 of 2011 (Old)  
ITEM No.226 - IA(Co.Act)/29(AHM)2024 in CP(IB) 51 of 2011 (Old)  
ITEM No.227 - IA(Co.Act)/30(AHM)2024 in CP(IB) 51 of 2011 (Old)

In  
IA 87 of 2017 with IA 39 of 2016 with TP 20-D of 2016(CA 49 of 2015) with TP 20 of  
2016(CP 51 of 2011)

**Proceedings under Section 397-398 of Co. Act, 1956**

**IN THE MATTER OF:**

Nitesh C Patel & Ors

.....Applicant

V/s

Onaex Natura Pvt Ltd & Ors

.....Respondent

**Order delivered on: 09/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Tirth Nayak, Advocate

For the Original Petitioner :Mr. Jay Savla, Senior Advocate

**ORDER**

**IA(Co.Act)/17(AHM)2024, IA(Co.Act)/29(AHM)2024 & IA(Co.Act)/30(AHM)2024**

Learned Counsel for the Applicant/Present Liquidator submits that now for convince of this Tribunal a note has been provided today. After, making submissions, Ld. Counsel submits that **Prayer-C** made in IA(Co.Act)/17(AHM)2024 is not pressed and may be dropped for the time being which is allowed.

He further states that **Prayer-A** may be allowed to constitute winding up committee consisting the Provisional Liquidator as there are no assets in the company except the Fixed Bank Deposit and other Deposits.

We have heard the learned counsel for the Applicant/Liquidator as well as the learned Sr. Counsel for the Original Petitioner. Perused the records.

**These orders are reserved.**

Sd/-

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**